

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 10/SM /2014

Subject : Non-compliance of the Regulation 8 (6) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges) Regulations, 2010.

Date of hearing : 31.10.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Respondents : Southern Regional Load Despatch Center and others.

Parties present : Ms. Meghana Aggarwal, Advocate, PSPCL
Ms. Mandakini Ghosh, Advocate, SRLDC
Shri S.S. Barpanda, NLDC
Shri K.P. Madhu, SRPC
Ms. Jayantika Singh, POSOCO
Shri Anil Kumar Meena, PGCIL
Shri Shubhranshu Padhi, Advocate, UPCL

Record of Proceedings

Learned proxy counsel for Punjab State Power Corporation Limited submitted that arguing counsel in the matter is not available and requested to adjourn the matter for filing of reply. The representative of SRPC had no objection to the adjournment.

2. The Commission observed that the respondents are seeking adjournment from last three hearing to file their replies. However, they are not filing their replies despite granting time.

3. The Commission directed the respondents as a last chance to file their replies by 14.11.2014.

4. The Commission directed that due date of filing the replies should be strictly complied with. In case the replies have not been furnished by the prescribed date, it shall be viewed seriously and shall amount to non-compliance of the Commission's direction.

5. The Commission directed to list the petition for hearing on 27.11.2014.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**